- (d) if so, the details thereof; and
- (e) the action taken against such companies?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) Yes, Sir.

- (b) Total managerial remuneration to be paid to a Board level CEO of a company having only one Whole Time Director or a Manager is upto 5% of the net profit of the company and the total remuneration to be paid to all the Board level Directors together in a company, having more than one Whole time Director or Manager, is upto 10% of the net profit of the company under Section 198 of the Companies Act, 1956. In case of companies having inadequate profit or making losses the remuneration is determined in accordance with Schedule XIII of the Companies Act, 1956.
- (c) to (e) Companies may pay more than the prescribed ceiling to their CEOs who are holding Board level positions with the approval of the Central Government as per provisions of the Companies Act, 1956.

Delay in disposal of RTI cases

1609. SHRIMATI RENUKA CHOWDHURY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the applications under the Right to Information Act are piling up in various offices under the Ministry due to disinterested attitude of the officials in the disposal of these cases;
 - (b) if so, the details thereof; and
 - (c) the action being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) No Sir. All RTI applications received in various offices under this Ministry are attended to on priority basis, keeping in mind the time prescribed for disposal in the RTI Act, 2005.

(b) and (c) Do not arise in view of (a) above.

Anti-competitive practices by chemists and druggists

1610. SHRI NAND KUMAR SAI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Competition Commission of India has issued any orders